

ITEM NO.9

COURT NO.7

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
29041-29042/2015

(Arising out of impugned final judgment and order dated 22/12/2014 in MP No. 1/2011 22/12/2014 in CRP No. 65/2011 passed by the High Court Of Madras)

N. JAYA RAMACHANDRAN

Petitioner(s)

VERSUS

S. SUNDERASAN

Respondent(s)

(with interim relief and office report)

Date : 21/03/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Guru Krishna Kumar, Sr. Adv.
Mr. P. B. Suresh, Adv.
Mr Vipin Nair, Adv.
Mr. Abhay Pratap Singh, Adv.

For Respondent(s) Mr. Senthil Jagadeesan, Adv.
Mr. Govind Manoharan, Adv.
Ms. Shruti Iyer, Adv.

UPON hearing counsel the Court made the following
O R D E R

On a suggestion given by the Court, the learned counsel on both sides submitted that they would like to explore the possibility of resolving the disputes through Mediation.

Accordingly, we refer the matter to the Mediation Centre attached to the High Court of judicature at Madras to explore the possibility of an amicable settlement of the dispute between the parties, who would appear before the said Mediation Centre on 11.04.2017 at 11.00 A.M.

The Incharge, Mediation Centre, after making an endeavour for amicable resolution of the disputes, shall submit a report to this Court within two weeks thereafter.

Post the matter on 28.04.2017.

(Jayant Kumar Arora)
Court Master

(Renu Diwan)
Assistant Registrar